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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
HYDERABAD

O.A.No.1191 of 1999.

DATE OF ORDER: 18-8-1999.

BETWEEN:

K.Mahendrachari.

...Applicant

a n d

The Nuclear Fuel Complex,  
Rep. by its Chief Executive,  
Department of Atomic Energy,  
Govt. of India, Moulali, Hyderabad-040.

....Respondent

COUNSEL FOR THE APPLICANT :: Mr.V.Jagapathi

COUNSEL FOR THE RESPONDENT :: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (A)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J)

: C R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A) )

Heard Mr.C.Siva Shankar, for Mr.V.Jagapathi, learned  
Counsel for the Applicant and Mr.Jacob for Mr.B.Narasimha-  
Sharma, learned Standing Counsel for the Respondents.



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2. The applicant was selected for the post of Tradesman 'A' for which a Trade Test was conducted on 30-1-1992. Thereafter an/interview was also held and the candidates were informed that they were selected and empanelled for appointment by letter No.NFC/PAR/11/001/406, dated:15-2-1992.

3. However, the respondents have cancelled that selection and issued a notification for filling up Junior Operator Trainee (Fitter).

4. The applicant being aggrieved by that, has filed this CA for appointing him as Tradesman 'A' as per the previous selection and not to proceed with the Junior Operator Trainee,(Fitter).

5. Similar CA.No.1382 of 1997 was disposed of on 23-3-1999, with the following direction:-

"All the four applicants herein should be permitted to submit their applications if not already submitted for the post of Junior Operator Trainee (Fitter). The age, educational and other qualifications as advertised in the notification should be waived for all the four applicants herein for considering them for selection to the post of Junior Operator Trainee. If they are found fit they should be posted as Junior Operator Trainee (Fitter). While doing so the respondents should forget the fact that the applicants have approached the Tribunal so as to ensure that their cases are dealt without any bias."

6. That direction holds good in this OA also.

7. It is stated that the respondents have issued

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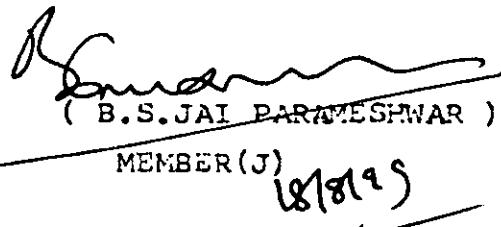
*AD*

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notification to appear for the Interview not only for the applicant in that OA but also others who are similarly placed. In that connection, the learned Counsel for the Respondents produced a letter bearing No. NFC/PAR-I/03/06/749, dated: 28-7-1999, asking the applicant herein to attend the Interview.

8. In view of the above, no further order is necessary in this OA. The applicant, if so advised, may attend the Interview as per the letter of the respondents referred to above.

9. The OA is disposed of with the above observations. No costs.

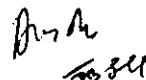
  
 ( B.S.JAI PARAMESWAR )  
 MEMBER (J)  
 (8/8/99)

  
 ( R.RANGARAJAN )  
 MEMBER (A)

DATED: this the 18th day of August, 1999

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 Dictated to steno in the Open Court

\*\*\*  
 DSN



COPY TO:-

1. HDHNJ
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2nd COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN

MEMBER ( ADMN )

THE HON'BLE MR.B.S. JAI PARAMESHWAR

MEMBER ( JUDL )

\*\*\*\*

ORDER DATE: 18/8/99

MA/RA/CP.NO

IN

DA.NO. 1191199

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

(*6 copies*)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

